



W.P.No.24530 of 2021

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 22.11.2021

CORAM :

THE HON'BLE MR.MUNISHWAR NATH BHANDARI,
ACTING CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE P.D.AUDIKEVALU

W.P.No.24530 of 2021

Academic Resources Advancement Movement
(ARAM) Trust

Rep. by its Chairman A.Umar Farook
Having Admin. Office at
Plot No.77-A1, Dr.Devaraj Nagar
Madambakkam
Chennai 600 126.

.. Petitioner

vs

State of Tamil Nadu
Rep. by its Health Department Secretary
Fort Saint George
Chennai 600 009.

.. Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for a writ of Mandamus directing the respondent to direct all public authorities, establishments and institutions including public and private educational institutions to not insist on COVID 19 vaccination as a precondition for permitting the staff and students to physically attend duties and/or classes in such establishments and institutions.



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For the Petitioner : Mr.B.Mohan
For the Respondent : Mr.R.Shunmugasundaram
Advocate General
Assisted by
Mr.P.Muthukumar
State Govt. Pleader

ORDER

(Order of the Court was made by
the Hon'ble Acting Chief Justice)

After arguing for some length, learned counsel for the petitioner prays for withdrawal of the writ petition.

2. As prayed, the writ petition is dismissed as withdrawn. It is made clear that dismissal of the writ petition would not be taken to be adverse on the issues raised in public interest litigation or otherwise. There will be no order as to costs.

(M.N.B., ACJ.) (P.D.A., J.)
22.11.2021

Index : Yes/No

kpl



WEB COPY To:

The Health Department Secretary
State of Tamil Nadu
Fort Saint George
Chennai 600 009.



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M.N.BHANDARI, ACJ
AND
P.D.AUDIKEVALU, J.

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